# IN THE NATIONAL COMPANY LAW TRIBUNAL HYDERABAD BENCH AT HYDERABAD

CA No. 204 of 2017 In CP (IB) No.172/10/HDB/2017 U/s 22(3) R/w. Section 27 of the IBC, 2016

## In the matter of:

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OF THE ORIGINAL

State Bank of India Agri Commercial Branch, 3-6-291/B, Opp. Old MLA Quarters, Main Road Hyderguda, Hyderabad.

... Applicant/Financial Creditor

#### <u>Versus</u>

M/s. Super Agri Seeds Private Limited 5<sup>th</sup> Floor, Akash Ganga, 8-3-1503, Plot No. 144, Srinagar Colony, <u>Hyderabad-500073.</u>

...Respondent/Corporate Debtor

Date of Order: 28.11.2017

#### CORAM:

Hon'ble Mr. Rajeswara Rao Vittanala, Member (Judicial)

### Parties/Counsels Present:

For the Applicant

: Mr. Sandeep Maktala, Advocate

For Respondent

: Mr. B. Praveen Kumar,

Mr. P. Sriharsha Reddy, Advocates

Interim Resolution

**Professionals** 

: Mr. Kari Vankteswarlu, (Present

IRP), Dr. K.V. Srinivas, (Proposed

Resolution Professional)

Per: Rajeswara Rao Vittanala, Member (Judicial)

#### **ORDER**

- 1. The Company Application bearing No. 204 of 2017 in CP (IB) No.172/10/HDB/2017 is filed by State Bank of India against M/s. Super Agri Seeds Pvt. Ltd, U/s. 22(3) R/w. Section 27 of the IBC, 2016, by inter-alia seeking to replace the current IRP, Mr. Kari Venkateswarlu with that of Dr. K.V. Srinivas, as Resolution Professional.
- 2. Brief facts lead to the filing of the present company application, are as follows:
  - a) The Tribunal, vide its order dated 18<sup>th</sup> September 2017, while admitting the Petition, appointed Mr. Venkateswarlu Kari, as Interim Resolution Professional (IRP).
  - b) The Committee of Creditors i.e., State Bank of India, ICICI Bank and Ratnakar Bank Ltd. ("COC) have met on 20.10.2017 at Hyderabad, and passed a resolution to replace Mr. Venkateswarlu Kari as Interim Resolution Professional as provided under section 27 of IBC.
  - c) In pursuant to the above decision, an offer letter dated 13.10.2017, proposing Dr.K.V.Srinivas as Resolution Professional. Accordingly, Dr.K.V.Srinivas gave his written communication dated 13.10.2017 in prescribed format.
  - d) In the subsequent meeting of the Committee of Creditors held on 22.11.2017 has approved unanimously the name of Dr.K.V.Srinivas as the Resolution Professional.



- Heard Mr.Sandeep Maktala, learned counsel for the 3. Applicant/Financial Creditor, Mr. B. Praveen Kumar, learned counsel for ICICI, Mr. P. Sriharsha Reddy, learned counsel for the respondent and Dr. Kondapalli Venkata Srinivas, Resolution Professional.
- I have considered the pleadings of both the parties. The credentials of proposed Resolution Professional is prima facie appears to be correct. Such as duly qualified Resolution Professional, and has given his acceptance in a prescribed format subject to approval of the adjudicating authority, etc.
- In view of the above facts and circumstances, CA No. 204 5. of 2017 in CP(IB) No.172/10/HDB/2017 is allowed by appointing Dr. K. V. Srinivas, Resolution Professional with immediate effect, by replacing the existing IRP, namely Mr.Kari Venkateswarlu. Accordingly, Dr.K.V.Srinivas, Resolution Professional is directed to expedite Corporate Insolvency Resolution Process (CIRP), and submit his reports to the Tribunal, from time to time apprising the action taken by him. No orders as to cost.

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Rajeswarā Rao Vittanala Member (Judicial)

Dy. Regr./Asst. Regr/Court Officer/ National Company Law Tribunal, Hyderabad Beach

प्रमणित प्रति **CERTIFIED TRUE COPY** 

017 In CP(10)/10-172 निर्णय का तारीख 10/1 DATE OF JUDGEMENT. 28. प्रति तैयार किया गया तारीख

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